

2348

OFFICE OF THE DISTRICT JUDGE – II (NORTH DISTRICT) : DELHI

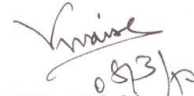
ORDER

In partial modification to this office order No. 1972-82/Cases Transfer/Judl/DJ-II(N)/2010 dated 02.03.2010 and in pursuance of Order No. 24/DHC/Gaz/G-1/VI.E.2(a)/2010 dated 08.02.2010 of Hon'ble High Court of Delhi, New Delhi, the cases relating to North-West Civil District pertaining to the jurisdiction of Family Courts, as per list attached and mentioned below in Column No. (3), 2 more cases are to be added which were pending in the court of Additional District Judges mentioned in Column No. (2), are hereby withdrawn and assigned to the court of Sh. Kamlesh Kumar, Additional Principal Judge, Family Court, Rohini, Delhi who may allocate/ distribute the same to his own court and to the other three family Courts at same location ensuring equitable distribution.

Sl.No. (1)	Name of the Court (2)	No. of cases (3)
1	Sh. D.C. Anand, ADJ-04, North District, Tis Hazari Courts, Delhi.	2

Transferor Courts will send the files immediately to the Transferee Court with the instructions to the parties to appear before the Transferee Court on the date fixed.

The cases fixed for orders/ Judgment shall not be transferred.

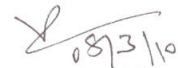

(V.P. Vaish)

District Judge – II (North)
Delhi

No. 2218-25 / Cases Transfer/ Judl/ DJ-II (N)/2010 Dated, Delhi the 08-3-10

Copy forwarded for information & necessary action to :

1. The Registrar General, High Court of Delhi, New Delhi.
2. The District Judge – I & Sessions Judge, Delhi.
3. The Judicial Officer concerned.
4. The Superintendent/ Incharge, Filing Branch, North Distt, Tis Hazari Courts, Delhi.
5. The Incharge, Facilitation Centre, Tis Hazari Courts, Delhi.
6. The Website Committee, English/ Hindi, Tis Hazari Courts, Delhi.
7. The Secretary, Delhi Bar Association, Tis Hazari Courts, Delhi.


08/3/10

District Judge – II (North)
Delhi